

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Decision: 15.4.2002

OA 108/2002

Arun Kumar Thakkar, Shunter, Loco, Ajmer Division,
Ajmer.

... Applicant
Versus

1. Union of India through General Manager, W/Rly, Churchgate, Mumbai.
2. Divisional Mechanical Engineer, Loco, W/Rly, Ajmer Division, Ajmer.
3. Loco Foreman, W/Rly, Ajmer Division, Ajmer.

... Respondents

CORAM:

HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

Mr.Shiv Kuma, counsel for the Applicant
For R.G.Gupta, counsel for the respondents

O R D E R

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

Heard the learned counsel for the parties. The applicant, who was not allowed to join the dutes, has now been taken on the job. Part of the claim therefore, stands satisfied.

2. The learned counsel for the applicant, however pointed out that the applicant is not being paid the salary for the period about three months. This aspect of the matter can be taken care of by the departmental authorities, if the applicant makes a proper representation specifying the grounds which are being canvased before us. This OA, therefore, stand finally disposed of with a direction that if the applicant makes a representation within a period of 2 days from today, the respondents concerned shall pass appropriate speaking orders on the representation of the applicant. In the case the applicant is no

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allowed wages for the period he is claiming, the competent authority shall record the appropriate speaking reasons therefor.

hnpd
(A.P.NAGRATH)
MEMBER (A)

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(JUSTICE O.P.GARG)
VICE CHAIRMAN